

POOMPUR SHIPING CORPORATION LIMITED
(A Government of Tamilnadu Enterprise)
692, Anna Salai, IVth Floor, Nandanam, Chennai - 600 035, India
Telephone No. : 044 - 24330505 / 807, Fax : 91-44-24344593 / 24335706,
E-mail : pscship@gmail.com CIN : U63090TN1974PLC006596

GLOBAL TENDER INVITING NOTICE
NOTICE INVITING TENDER FOR LONG TERM TIME CHARTERING OF ONE SELF-TRIMMING SUPRAMAX/PANAMAX/KAMSARMAX GEARLESS (OR WITH GEARS CONSIDERED AS GEARLESS) VESSEL WITH CAPACITY OF ABOUT 55,000 TO 86,000 DWT ON ACCOUNT OF NTECL.
Sealed tenders are invited from the Ship owners / disponent owners for the following specification:

Tender Number	Lay Days	Period	Last date for issue of Tender document	Tender closing Date & Time	Tender opening Date & Time
PSC/OPS/TENDER (SHIP)/GEARLESS/012/2022-23., Dt 14.01.2023	01.03.2023 to 12.03.2023	12 months + 3 months +/- 10 days choption	15.02.2023 upto 1200 hours	15.02.2023 at 1500 hours	15.02.2023 at 1530 hours

Prospective bidders are advised to refer our website www.tamilship.com and www.tn.tenders.gov.in for specific important details. The conditions/ requirement mentioned in the website shall be met out by the bidders. This advertisement is an invitation for bid only. The details given in the website are comprehensive. Tender Opening Venue: Poompur Shipping Corporation Limited, Head Office, No. 692, Anna Salai, MHU Complex - 4th Floor, Nandanam, Chennai - 600 035. Further, all communications will be updated through our website only.
DIPR/298/TENDER/2023 GENERAL MANAGER (OPS)
சாத்தனம் கடத்து கத்திரும் அகடந்தோம். சாதனை புரிந்து சரித்திரம் படைப்போம்.

Indian Bank
Zonal Office: Kolkata South
14, India Exchange Place, Gr. Floor, Kolkata-700 001
SYMBOLIC POSSESSION NOTICE (for immovable property)

Notice is hereby given under the Securitization and Reconstruction of Financial Assets and Enforcement (Security) Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of Security Interest (Enforcement) Rules, 2002, the Authorised Officer issued a Demand Notice on the dates noted against each Account as mentioned hereinafter, calling them to repay the amount within 60 days from the date of receipt of the said Notice.

The borrowers having failed to repay the amount, notice is hereby given to the under noted borrowers and the public in general that the undersigned has taken possession of the property/ies described herein below in exercise of powers conferred on him/her under Sec 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each Account.

The borrowers and mortgage in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of Indian Bank (erstwhile Allahabad Bank) for the amounts and interests thereon mentioned against the account herein below:
"We draw attention to the provisions of Section 13(8) of the SARFAESI Act and the Rules framed there under which deals with borrowers rights of redemption over the securities".

Sl. No.	Name of the Account / Borrower/ Guarantor/ Branch	Date of the Demand Notice & Possession Notice	Amount outstanding as on the date of Demand Notice (in Rs.)	Description of the property
1.	M/S Aristocrat (Borrower) Address - 1/230 Naktala, Kolkata - 700047, IS Partners : Sri. Barun Kumar Ganguly & Smt. Kalpana Ganguly. Branch: Naktala	10.05.2019 & 13.01.2023	Rs. 95573.70 (Rupees Nine Lakhs Fifty Five Thousand One Hundred and Seventy Three only) and interest thereon.	Equitable Mortgage of all that piece and parcel of land measuring area 3 Cottahs, 10 Chittaks (2610 Sq.Ft) comprising R.S. Dag No.75, previous Dag No.65 under Khatian No.247, New Khatian No.238, Mouza : Brij, Touzi No.231, J.L. No.27, Ward No. 110, Dist. 24 PGS(S), Kolkata - 700084 being Sale Deed No.2588 dated : 04.06.1970, G.R. Deed No.2940 of 17.02.2007 & 02942 dated : 20.02.2007 in the name of Barun Ganguly which is butted and bounded in the following manner: On the North: By 11' wide common passage, previously Dag No.74, On the South: By Dag No.69, On the East: By Dag No.76, On the West: By Dag No.70.
2.	M/S Uttam Binding Works (Borrower) Address : 289, Ajaynagar, Santoshpur, Kolkata - 700075, and its Partners Mr. Uttam Saha (Partner), Mr. Pradip Kumar Adhikari (Partner/Mortgagor) Branch: Kidderpore	08.02.2021 & 13.01.2023	Rs. 7677467.00 (Rupees Seventy Six Lakhs Seventy Seven Thousand Four Hundred and Sixty Seven Only) and interest thereon.	Residential Land and building situated and lying at Calcutta Canning Road, Mouza Ratapur, Dag No. 231, 232, 233, 236, 237, 238, 239, 240 and 241 under Khatian No. 541 & 531/3 in Ratapur, J.L. No. 76, R.S. No. 441, Kolkata - 700144, District - South 24 Parganas.

Date: 14.01.2023, Place: Kolkata Sd/- Authorised Officer, Indian Bank

यूको बैंक UCO BANK
SALT LAKE ZONAL OFFICE
3 & 4 DD Block, Salt Lake, Sector-1, First Floor, Kolkata-700 064
Appendix-IV, Rule 8(1), Possession Notice (For Immovable Property)

Whereas the undersigned being the Authorised Officer of the UCO Bank, Howrah Branch under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No.3 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice calling upon the borrower to repay the amount mentioned in the notice together with incidental expenses and costs within 60 days from the date of receipt of the said notice.

The borrower/guarantor having failed to repay the amount, notice is hereby given to the borrower/guarantor in particular and public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred to him/her under section 13(4) of the said Act read with rule 8 and 9 of the said rules on the date mentioned below.

The borrower/guarantor in particular and public in general, is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the UCO Bank for an amount plus accrued and unrealised interest, incidental expenses, cost & charges etc.

Sl. No.	Name of the borrower / Guarantor / Financing Branch	Description of the Immovable / Movable Property:-	a) Date of Demand Notice b) Date of Possession Notice c) Outstanding Amount
1	Borrowers: 1. Mr. Somenath Mazumdar, S/o Pratap Mazumdar 2. Pratap Mazumdar S/o Nanigopal Mazumdar and 3. Mrs. Anita Mazumdar W/o Pratap Mazumdar Flat No A-2, 1st Floor, White House, 147/1/1, Ramkrishnapur Lane, Ward - 31, Shibpur, Howrah - 711 102 Branch: SHIBPUR, Howrah E-Mail: howshi@ucobank.co.in Contact Person Name: Shekhar Kumar Singh Mob: 9198564626	All that piece and parcel of one self-contained residential flat in the name of Mr. Somenath Mazumdar S/o Mr. Pratap Mazumdar & Mrs. Anita Mazumdar w/o Pratap Mazumdar being Flat No A-2, on the first floor (northern side) measuring about 755 sq.ft. including super built up area consisting of 2 bed rooms, 1 living cum dining space, 1 kitchen, 1 attached toilet, 1 common bath cum privy with 2 adjacent small verandah together with undivided impartible proportionate share of land underneath the building along with rights of easements common passage, common facilities, privileges and appurtenances attached thereto comprised with holding No 147/1/1, Ramkrishnapur Lane, Howrah - 711102 under P.S. Shibpur within ward No 31 of Howrah Municipal Corporation vide title deed no - 051303933 for the year 2018 registered at DSR-1, Howrah in book no - 1, volume No - 0513-2018 in pages from 116402 to 116442. The Property Butted and Bounded By:- On the North by - Alindra Mukherjee Lane. On the South by:- Land and Building of Manarama Roy. On the East by:- Partly Land and Building of Nurupama Saha and Partly Land and Building of Manarama Roy. On the West by:- Ramkrishnapur Lane	a) 03.09.2022 b) 09.01.2023 c) A/C No: 09260610014462 Rs. 7,50,541.03 (Rupees Seven Lacs fifty Four Thousand Five Hundred Forty One and paise Three only) as on 29.07.2022 (interest charged upto 31.03.2022) together with u to date further interest, incidental expenses, costs, charges etc.

Date: 09.01.2023 Place: Howrah Authorised Officer UCO Bank

FEDERAL BANK
YOUR PERFECT BANKING PARTNER
The Federal Bank Ltd., LCRD/Kolkata Division
91A/1 Park Street, 1st Floor, "Avani Signature" Kolkata 700016.
Phone numbers 033- 6815 1676 / 2265 4334, email id: kollcrd@federalbank.co.in,
Website: www.federalbank.co.in, CIN: L65191KL1931PLC000368

**Appendix-IV [Rule 8(1)]
POSSESSION NOTICE
(For immovable property)**

Name & Address of the Borrower:- 1) Mr Rajendra Kumar Agarwal, S/o Narsingh Das Agarwal, sole proprietor of the business in the name and style of M/s Shree Shyam Trading at 172/10/1, Madhusudan Pal Chowdhury Lane, Kadamtala, Howrah-711011.
2) Mr. Mahesh Kumar Agarwal, S/o Narsingh Das Agarwal, 3) Mr. Suresh Kumar Agarwal, S/o Narsingh Das Agarwal, 4) Mrs. Anita Agarwal, W/o Mr. Rajendra Kumar Agarwal, and 5) Mrs. Sima Agarwal, W/o Mr. Mahesh Kumar Agarwal, all are residing at 28, Madhusudan Pal Chowdhury Lane, P.O.-Kadamtala, Howrah-711011.
Details of secured assets:- 1) All that piece and parcel of Mokorani Mourashi Land admeasuring 3 (Three) Cottahs, 8 (Eight) Chittaks and 31 (Thirty One) sq. ft. be the same, a little more or less, together with very old and dilapidated conditions of C.I. roofing shed, being Plot No. 'B' comprised in part of holding no. 172/10/1, Madhusudan Paul Chowdhury Lane, under Police Station Bantra, in the District and town of Howrah and within the limit Howrah Municipal Corporation, Ward No. 22, Howrah, registered in the name of Shri Suresh Kumar Agarwal, more and fully described in DEED OF CONVEYANCES No. I-5266 dated 27.08.2007, registered with the Office of the D.S.R.- Howrah, West Bengal.

The property is butted and bounded by on the North: By common passage originating from M.S.P.C. Lane beyond which the land and shed of holding no. 172/10/4 and 172/10/5, Madhusudan Paul Chowdhury Lane; South: By municipality drain beyond which the boundary wall of Christian Burial ground; East: By part of holding no. 172/10/1, Madhusudan Paul Chowdhury Lane in part now belongs to Rajendra Kumar Agarwal and in other part land and shed of holding Nos. 172/10/2 and 172/10/3, M.S.P.C. Lane; and West: By part of holding no. 172/10/1, Madhusudan Paul Chowdhury Lane now belongs to Mahesh Kumar Agarwal.

2) All that piece and parcel of Mokorani Mourashi Land admeasuring 3 (Three) Cottahs, 8 (Eight) Chittaks and 20 (Twenty) sq. ft. be the same, a little more or less, together with very old and dilapidated conditions of C.I. roofing shed, being Plot No. 'A' comprised in part of holding no. 172/10/1, Madhusudan Paul Chowdhury Lane, under Police Station Bantra, in the District and town of Howrah and within the limit Howrah Municipal Corporation, Ward No. 22, Howrah, registered in the name of Shri Mahesh Kumar Agarwal, more and fully described in DEED OF CONVEYANCES No. I-5267 dated 27.08.2007, registered with the Office of the D.S.R.- Howrah, West Bengal.

The property is butted and bounded by on the North: By common passage originating from M.S.P.C. Lane beyond which the land and shed of holding no. 172/10/4, Madhusudan Paul Chowdhury Lane; South: By municipality drain beyond which the boundary wall of Christian Burial ground; East: By part of holding no. 172/10/1 Madhusudan Paul Chowdhury Lane now belongs to Suresh Kumar Agarwal; and West: By municipality drain beyond which the land being premises no. 158, Madhusudan Paul Chowdhury Lane, Howrah.

3) All that piece and parcel of Mokorani Mourashi Land admeasuring 2 (Two) Cottahs, 6 (Six) Chittaks and 24 (Twenty Four) sq. ft. be the same, a little more or less, together with very old and dilapidated conditions of C.I. roofing shed, being Plot No. 'C' comprised in part of holding no. 172/10/1, Madhusudan Paul Chowdhury Lane, under Police Station Bantra, in the District and town of Howrah and within the limit Howrah Municipal Corporation, Ward No. 22, Howrah, registered in the name of Shri Rajendra Kumar Agarwal, more and fully described in DEED OF CONVEYANCES No. I-5268 dated 27.08.2007, registered with the Office of the D.S.R.- Howrah, West Bengal.

The property is butted and bounded by on the North: By Land and shed of holding no. 172/10/2, Madhusudan Paul Chowdhury Lane; South: By municipality Drain beyond which the boundary wall of Christian Burial ground; East: By common passage originating from Madhusudan Paul Chowdhury Lane; and West: By part of holding no. 172/10/1, Madhusudan Paul Chowdhury Lane now belongs to Suresh Kumar Agarwal.

Amount outstanding: 1) Rs. 2,35,57,325.29 (Rupees Two Crores Thirty Five Lakhs Fifty Seven Thousand Three Hundred Twenty Five and paise Twenty Nine only) as on 31/12/2022 in A/C No. 11965500012209 in the name of M/s. Shree Shyam Trading,
2) Rs. 32,32,546/- (Rupees Thirty Two Lakhs Thirty Two Thousand Five Hundred Forty Six only) as on 05/01/2023 in A/C No. 11966900003624 in the name of M/s. Shree Shyam Trading, 3) Rs. 41,86,315.90 (Rupees Forty One Lakhs Eighty Six Thousand Three Hundred Fifteen and paise Ninety only) as on 31/12/2022 in A/C No. 11965500012241 in the name of Mr. Mahesh Kumar Agarwal, and 4) Rs. 5,80,614/- (Rupees Five Lacs Eighty Thousand Six Hundred Fourteen only) as on 24/12/2022 in A/C No. 11966900003863 in the name of Mr. Mahesh Kumar Agarwal, with further interest & cost thereon.
Demand Notice Date: 18.10.2022 Date of Possession: 11.01.2023

Whereas, The Authorised Officer of the Federal Bank Ltd. under the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as Act) and in exercise of powers conferred under section 13(12) of the said Act read with rule 3 of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as Rules) issued a demand notice dated above calling upon the above borrowers/co-obligants to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The borrowers / co-obligants having failed to repay the amount, notice is hereby given to the borrowers / co-obligants and the public in general that the undersigned has taken possession of the properties described herein above in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the said Rules on the date mentioned above.

The borrowers / co-obligants attention are invited to the provisions of section 13 (8) of the Act, in respect of time available, to redeem the secured assets (security properties).

The borrowers / co-obligants in particular and public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the Federal Bank Ltd. for an amount mentioned above and interest thereon.

For The Federal Bank Ltd.
Place: Kolkata Authorised Officer Under SARFAESI Act

**FORM A
PUBLIC ANNOUNCEMENT**
[Under regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulation, 2016]
FOR THE ATTENTION OF THE CREDITORS OF KUNDAN SUPPLIERS PRIVATE LIMITED

RELEVANT PARTICULARS	
1 Name of Corporate Debtor	Kundan Suppliers Private Limited
2 Date of Incorporation of Corporate Debtor	26/05/2010
3 Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Kolkata
4 Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U51909WB2010PTC149444
5 Address of the registered office and principal office (if any) of Corporate Debtor	1, Hindusthan Park, Ground Floor, Kolkata, WB - 700029
6 Insolvency commencement date in respect of Corporate Debtor	11/01/2023
7 Estimated date of closure of insolvency resolution process	10/07/2023
8 Name and registration number of the insolvency professional acting as interim resolution professional	Ajay Kumar Agrawal Reg. No. IBB/1/PA-001/IP-P-02339/2021-2022/13540
9 Address and E-mail of the interim resolution professional, as registered with the board	12/1 Satyendra Nath Majumdar Sarani, Manohar Pukur Road, Kolkata - 700026 E-mail: cirp.kundansuppliers@gmail.com
10 Address and E-mail to be used for correspondence with the interim resolution professional	12/1 Satyendra Nath Majumdar Sarani, Manohar Pukur Road, Kolkata - 700026 E-mail: cirp.kundansuppliers@gmail.com Akassociates1988@gmail.com
11 Last date for submission of claims	25/01/2023
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by the interim resolution professional	NA
13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names of each Class)	1.NA 2.NA 3.NA
14 (a) Relevant Forms and (b) Details of Authorised Representatives are available at:	Relevant forms can be obtained from: Ajay Kumar Agrawal, IRP in the matter of Kundan Suppliers Private Limited, 12/1, Satyendra Nath Majumdar Sarani, Manohar Pukur Road, Kolkata - 700 026. Ph: +91-33-35474453/46037234 E-mail: cirp.kundansuppliers@gmail.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of an incorporate insolvency resolution process of the Kundan Suppliers Private Limited on 11th day of January, 2023.

The creditors of Kundan Suppliers Private Limited, are hereby called upon to submit their claims with proof on or before 25.01.2023 to the interim resolution professional at the 12/1 Satyendra Nath Majumdar Sarani, Manohar Pukur Road, Kolkata - 700026.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proof of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:
Ajay Kumar Agrawal
Date And Place:
14/01/2023,
12/1 Satyendra Nath Majumdar Sarani,
Manohar pukur Road, Kolkata - 700026

IDFC First Bank Limited
(erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)
CIN : L65110TN2014PLC097792
Registered Office: - KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai- 600031.
Tel : +91 44 4564 4000 | Fax: +91 44 4564 4022

Notice under Section 13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

The following borrowers and co-borrowers availed the below mentioned secured loans from IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited) The loans of the below-mentioned borrowers and co-borrowers have been secured by the mortgage of their respective properties. As they have failed to adhere to the terms and conditions of the respective loan agreements and had become irregular, their loan were classified as NPA as per the RBI guidelines. Amounts due by them to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited) are mentioned as per respective notices issued more particularly described in the following table and further interest on the said amounts shall also be applicable and the same will be charged as per contractual rate with effect from their respective dates.

Sr No.	Loan Account No.	Type of Loan	Name of borrowers and co-borrowers	Section 13 (2) Notice Date	Outstanding amount as per Section 13 (2) Notice	Property Address
1	7065608	LOAN AGAINST PROPERTY	1. BADAL CHANDRA DAS 2. MIRA DAS 3. M'S BADAL CHANDRA DAS	27.12.2022	13,74,161.07/-	ALL THAT PIECE AND PARCEL OF LAND MEASURING 10 DECIMALS, BE THE SAME A LITTLE MORE OR LESS, LYING AND SITUATE AT MOUZA ADAMPUR AND COMPRISED IN C.S. DAG NOS. 581 CORRESPONDING TO R.S. DAG NOS. 659 UNDER R.S. KHATIAN NO. 569 CORRESPONDING TO L.R. DAG NOS. 659 UNDER L.R. KHATIAN NO. 439/1, J.L. NO. 116, R.S. NO. 96, TOUZI NO. 586, WITHIN THE LIMITS OF HAROA GRAM PANCHAYAT, WITHIN P.S. HAROA, IN THE DISTRICT OF NORTH 24 PARGANAS, AND BOUNDED AS: EAST: BY VACANT LAND, WEST: BY 20' WIDE ROAD, NORTH: BY VACANT LAND SOUTH: BY 1 STORED BUILDING
2	17905932	HOME LOAN	1.MR AMIT SHARMA 2.MRS URMILA SHARMA	27.12.2022	24,13,174.46/-	ALL THAT PIECE AND PARCEL OF MOUJA-BANDIPUR, JL NO 17 RS KHATIAN NO. 1004, LR, KHATIAN NO. 3672, RS&LR DAG NO. 633, ADMEASURING 1 COTTASHS 30 SQ. FT./ 1200 SQ. FT., P.S. KHARDAH, BANDIPUR, GRAM PANCHAYAT DIST. NORTH 24 PGS, PIN-743121, 24 PARGANAS, KOLKATA, WEST BENGAL, AND BOUNDED AS: EAST: PLOT NO. 3, WEST: PLOT NO. 1, NORTH: 3 FT. WIDE COMMON PASSAGE, SOUTH: PLOT NO. 5

You are hereby called upon to pay the amounts to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited) as per the details shown in the above table with contracted rate of interest thereupon from their respective dates and other costs, charges etc. within 60 days from the date of this publication, failing which the undersigned shall be constrained to initiate proceedings, under Section 13 (4) and section 14 of the SARFAESI Act, against the mortgaged properties mentioned hereinabove to realize the amount due to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited). Further you are prohibited under Section 13 (13) of the said Act from transferring the said secured assets either by way of sale/lease or otherwise.

Sd/-
Authorized Officer
IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)
Date : 14.01.2023
Place : WEST BENGAL

यूको बैंक UCO BANK
SALT LAKE ZONAL OFFICE
3 & 4, DD Block, 1st Floor, Salt Lake, Sector - 1, Kolkata - 700 064
Tel. No. 44559136, 44559159, Email: zo.saltlake@ucobank.co.in

PUBLIC NOTICE FOR AUCTION FOR SALE OF MOVABLE ASSETS
Date of Auction : 30.01.2023

LAST DATE & TIME OF SUBMISSION OF EMD (Earnest Money) in the branch : 1 day before auction of respective gold ornaments
Gold ornaments pledged against four nos of gold loan accounts, will be sold as per bank's extant guidelines. Whereas, the Authorized Officer of UCO Bank had taken possession of the following property/ies pursuant to the recall notice issued by branch in the following loan accounts with a right to sell the same on "AS IS WHERE IS BASIS, AS IS WHAT IS BASIS" and WITHOUT ANY RECOURSE BASIS " for realization of Bank's dues. The auction sale will be done by the undersigned in branch premise date & time mentioned below.

Sl. No.	Branch / contact person	Name & Address of the Borrower & Guarantor	a) Recall Notice Date b) Outstanding Balance as per demand notice	Description of movable asset / gold ornaments	A) Reserve Price B) Earnest Money Deposit (E.M.D.) C) Bid increment Amount D) Date & Time of auction
1.	JHOREHAT(0403) email:jhoreh@ucobank.co.in Contact Person: Naveen Kumar Mawatwal Mob: 8252535687	Keya Ghosh w/o Debasish Ghosh Kamarang, Bishalakhshmitla, PO-Jhorehat, Howrah Pin 711302	a) 15.10.2022 b) Rs.36,900/- + unapplied interest	Chain-1Pc Bala-2pc Earring-2pc	a) 45,600/- b) 4560/- c) 1,000/- d) 30.01.2023 from 1:00 p.m to 5:00 p.m
2.	JHOREHAT(0403) email:jhoreh@ucobank.co.in Contact Person: Naveen Kumar Mawatwal Mob: 8252535687	Asis Ghosh Vill+Po-Jhorehat, PS-Sankrail, Howrah Pin 711302	a) 15.11.2022 b) Rs. 84,000/- + unapplied interest	Necklace-1Pc Chur-2Pc	a) 1,07,100/- b) 10,710/- c) 1000/- d) 30.01.2023 from 1:00 p.m to 5:00 p.m
3.	BANIPUR (0407) email:baniup@ucobank.co.in Contact Person: Ghahendra Sahoo Mob:7873045087	Md Faruk Ansari S/o Kamrudin Ansari Vill+Po- Banipur, PS-Sankrail Howrah, Pin 711302	a) 30.05.2022 b) Rs. 80,784/- + unapplied interest	Ear Ring-4Pc Churi-2Pc Finger Ring-1pc	a) 1,34,000/- b) 13,400/- c) 2000/- d) 30.01.2023 from 1:00 p.m to 5:00 p.m

Terms & Conditions:

- The auction sale will be done in branch premise.
- The intending purchaser shall make an earnest money deposit of 25% of reserve price before commencement of the Auction only by way of Pay Order / Demand Draft payable at KOLKATA SERVICE BRANCH favoring UCO BANK or Cash in UCO Bank's respective branch's office account
- The Gold items / ornaments will be handed over to the highest bidder on payment of balance amount within 24 hours or on the next working day of bank during business hours.
- The earnest money paid by the successful bidder would be forfeited in case he/ she fails to pay the balance amount within above mentioned stipulated time and take delivery of the Gold items / ornaments on next working day of the date of auction and the Gold items / ornaments may be resold within 30 days from that date.
- The unsuccessful bidder shall be entitled for the refund of the earnest money immediately after the auction is over.
- It shall be lawful for the bank to stop the auction at any stage without assigning any reason thereto in which case the earnest money shall be returned to whoever makes the deposit.
- Interested parties may visit the above mentioned premises of branches of UCO BANK with PAN Card, AADHAR Card along with a photograph, valid photo identity proof and address proof on the Auction date as per time indicated above.
- To know about the detailed terms and conditions of the auction please get in touch with the Branch Manager.

Date: 14.01.2023
Place: Salt Lake
Authorized Officer UCO Bank

FORM NO. INC - 26
[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]
Advertisement to be published in the newspaper for change of registered office of the company from one state to another Before the Central Government
Kolkata, Region
In the matter of the Companies Act, 2013, Section 13(4) of Companies Act, 2013 and Rule 30(6) (a) of the Companies (Incorporation) Rules, 2014
AND
In the matter of AVST CONSTRUCTION PRIVATE LIMITED having its registered office at 259/D/4, ROY BAHADUR ROAD, P.O-NEW ALIPORE, PS-BEHALA, KOLKATA - 700053, WB
Petitioner
Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on 13.01.2023 to enable the company to change its Registered office from "State of West Bengal" to "State of Bihar".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the concerned Registrar of Companies, Address: Registrar of Companies, Nizam Palace, 2nd MSO Building, 2nd Floor, 234/4, A.C.B. Road, Kolkata - 700020, West Bengal, within Fourteen days from the date of publication of this notice with a copy of the application sent to the registered office at the address mentioned below: 259/D/4, ROY BAHADUR ROAD P.O-NEWALIPORE, P.S-BEHALA KOLKATA 700053

For and on behalf of the Applicant
AVST CONSTRUCTION PRIVATE LIMITED
Director Director Director
DIN : 06699863 DIN : 06699871 DIN : 08832141
Date : 13.01.2023
Place : Kolkata

Manual offers are not allowed against this tender, and any such manual offer received shall be ignored.
Complete information including e-Tender documents of the above e-Tenders is available in website <http://www.ireps.gov.in>
Sr. Divisional Mechanical Engineer / Khurda Road

S. E. RAILWAY TENDER
Open e-Tender Notice No. CTE-HQ-NIT-W-01-23, dated : 11.01.2023. Dy. Chief Engineer/Lane, South Eastern Railway, Kolkata for and on behalf of the President of India invites open e-Tender for the following work. Tender No. : SER-OL-HQ-TW-01-23. Name of Work : Ultrasonic Testing of Rails including through testing of Rails and welds with contractor's own B-Scan Machines equipped with 9 channels SRT/DRT and two extra 3rd degree probes and Operators on nominated routes over South Eastern Railway including hand probing (flange testing) of welds as per Indian Railway Standard Specification for Ultrasonic Testing of Rails/Welds, Revised-2020 (Document No. T-53) and Manual for Ultrasonic testing of Rails & Welds, Revised 2022 (with latest amendment) issued by RDSO. Approx Cost of the work : ₹ 17,62,52,532/-, Earnest Money to be deposited : ₹ 10,31,300/- Date and time of closing of tender : 09.02.2023 at 15.00 hrs. Website particulars : Complete details for e-tendering and online participation for the above work is on website www.ireps.gov.in (PR-1007)

Indian Bank
Zonal Office: Kolkata South
14, India Exchange Place, Gr. Floor, Kolkata-700 001
Branch : South Bishnupur
Possession notice (For Immovable properties)
Where as
The undersigned being the Authorized Officer of the Indian Bank (erstwhile Allahabad Bank) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under Section 13(12) read with rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 26.10.2022 calling upon the borrower Bappa Patra (Borrower),